

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**For the attention of the creditors of
Claro Energy Private Limited**

Relevant Particulars		
1	Name of corporate debtor	Claro Energy Private Limited
2	Date of incorporation of corporate debtor	15/01/2011
3	Authority under which corporate debtor is incorporated / registered	The Registrar of Companies, Delhi
4	Corporate Identity No. of corporate debtor	U40106DL2011PTC212623
5	Address of the registered office and principal office (if any) of corporate debtor	D-196, Second Floor Saket, New Delhi-110017
6	Insolvency commencement date in respect of corporate debtor	13/04/2021 (Order received on 19/04/2021 through email from the Court Officer New Delhi Bench IV, NCLT, Delhi)
7	Estimated date of closure of insolvency resolution process	10/10/2021 (180 days)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rajesh Lohia Registration No. IBBI/PA-002/IP-N00049/2016-17/10093
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address registered with Board: 414, Manas Bhawan Ext., 11 RNT Marg, Indore, MP-452001 Email Id registered with Board: RLohiaAndCompany@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	414, Manas Bhawan Ext., 11 RNT Marg, Indore, MP-452001 Email: RLohiaAndCompany@gmail.com
11	Last date for submission of claims	04/05/2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil (As per information available)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process of Claro Energy Private Limited on 13/04/2021.

The creditors of Claro Energy Private Limited are hereby called upon to submit their claims with proof on or before 04/05/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 20/04/2021
Place: Indore**

**Sd/-
Rajesh Lohia
(Interim Resolution Professional)
Reg. No.: IBBI/PA-002/IP-N00049/2016-17/10093**

True Copy
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**Rajesh Lohia
Insolvency Professional
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